

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.1547
TO BE ANSWERED ON THE 19TH DECEMBER, 2018

DEVELOPMENT WORK IN BORDER AREAS

1547. DR. PRITAM GOPINATH MUNDE:
SHRI DHARMENDRA YADAV:
SHRI SHRIRANG APPA BARNE:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is a need of developmental works for faster development in border areas;
- (b) if so, whether the construction works in the border areas are getting affected due to provisions listed in the Defence Ministry's existing guidelines;
- (c) if so, the details thereof;
- (d) whether the State Governments have requested the Ministry of Defence to allow the developmental works of small nature for faster development in border areas; and
- (e) if so, the steps taken by the Government in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) Need of developmental works for faster development in border areas is the priority of Government. The strategic and operational infrastructure in Border areas by the Indian Army is important from development perspective as they contribute to the overall socio economic development of the border areas.

(b) & (c): Ministry of Defence issued Guidelines on “Security Consideration for Construction Activities / Other Activities in Border Areas” in November, 2017. The spirit of these Guidelines is not to impose restrictions nor impede developmental activities in border areas; but to ensure that large scale / major construction projects with implications on National Security / Operations are taken up in a regulated manner.

(d) & (e): Ministry of Defence has issued an Addendum to the Guidelines in November 2018 and now developmental works of small nature like construction, repair and maintenance of internal village roads / streets, construction and maintenance of village ponds, construction and maintenance of Governments buildings like Schools, Hospitals, Electrification etc by Panchayati Raj Institutions and other Central / State Government Statutory bodies have been allowed for faster development in border areas.
